

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 137/TL/2022**

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Bikaner Transmission System Limited (formerly known as Bikaner-II Bhiwadi Transco Limited) for “Implementation of 220 kV bays for RE generators and 400/220 kV ICTs at Bikaner-II PS” through “Regulated Tariff Mechanism” mode.
- Date of Hearing : 5.7.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Ors.
- Parties Present : Shri Shibham Arya, Advocate, PBTSL  
Ms. Poorva Saigal, Advocate, PBTSL  
Shri Ravi Nair, Advocate, PBTSL  
Shri Nipun Dave, Advocate, BPTSL  
Shri V. C. Sekhar, BPTSL  
Ms. Supriya Singh, BPTSL  
Shri Kashish Bhambani, CTUIL  
Shri Yatin Sharma, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Priyanshi Jadia, CTUIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Application has been filed for grant of separate transmission licence to the Petitioner for “Implementation of 220 kV bays for RE generators and 400/220 kV ICTs at Bikaner-II PS” (‘the Project’) through Regulated Tariff Mechanism (‘RTM’) mode. Learned counsel submitted that the Petitioner is already an inter-State transmission licensee implementing the “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-F” for which the Commission has granted the transmission licence to the Petitioner vide its order dated 15.7.2021 in Petition No. 99/TL/2021. However, subsequently, Central Transmission Utility of India Limited (‘CTUIL’) vide its Office Memorandum dated 16.11.2021 nominated the Petitioner to implement the above Project under RTM basis



and the details of the elements therein is specified the Petition. Learned counsel further submitted that the present Application for grant of separate licence has been preferred in line with the order of the Commission dated 21.10.2021 in Petition No. 604/MP/2020 wherein the Commission has observed that TBCB based licensee ought to obtain a separate transmission licence for the RTM based assets/elements. Learned counsel added that the Petitioner has complied with all the requirements specified in the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 read with Commission's order dated 22.1.2022 in Petition No. 1/SM/2022.

3. Learned counsel for the Petitioner submitted that subsequent to filing of the present Application, CTUIL vide its Office Memorandum dated 26.4.2022 has nominated the Petitioner to implement 1 no. of 400 kV line bay at 400/220 kV Bikarner-II PS for interconnection of 1000 MW Solar Project of SJVNL Limited, with an estimated cost of Rs. 11.62 crore. Accordingly, learned counsel also sought liberty to file an additional affidavit to place on record the aforesaid development along with an amended Petition.

4. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) The Petitioner to file additional affidavit along with amended Petition within two weeks;

(b) Admit. Issue notice to the Respondents.

(c) The Petitioner to serve copy of the amended Petition on the Respondents and the Respondents to file their reply, if any, within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder thereof if any, within three weeks thereafter

(d) The Petitioner to comply with all the requirements under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 read with Commission's order dated 22.1.2022 in Petition No. 1/SM/2022 in respect of the amended Petition.

(e) The Petitioner to furnish the following details/information on affidavit within three weeks

(i) Scheduled Commercial Operation Date of the various elements of the Project to be implemented under the RTM route.

(ii) Copy of Concession Agreement with CTUIL for implementation of the proposed scheme in RTM as per OM of CTUIL.

(iii) Schematic diagram of the transmission scheme.

(iv) Proof of web posting of the application, proof of serving of the copy of Petition to LTTCs.

(f) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**SD/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**